

**MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO.1931**

**TO BE ANSWERED ON WEDNESDAY, THE 3<sup>rd</sup> JULY, 2019**

**Review of Outdated Laws**

**1931.SHRI D.K. SURESH:**

**SHRIMATI RATHVA GITABEN VAJESINGBHAI:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether any review has been made by the Government for finding out obsolete laws in the Statute book;
- (b) if so, the details thereof and the action taken for repeal of those Acts;
- (c) whether the Union Government has directed the State Governments to set up State Law Commissions to review outdated laws and to update legal system;
- (d) if so, the details thereof; and
- (e) the response of the State Governments thereto?

**A N S W E R**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

**(a):** Yes Sir.

**(b):** The Law Commission of India submitted its Report No.248<sup>th</sup>, 249<sup>th</sup>, 250<sup>th</sup> and 251<sup>st</sup> on "Obsolete Laws: Warranting Immediate Repeal". A Two-member Committee constituted by the Government of India on 1<sup>st</sup> September, 2014 identified a total of 1824 laws for repeal, which have become irrelevant, obsolete and have lost their significance. Out of 1824 acts identified for repealing, a total of 1428 Acts have already been repealed. Further, 229 Acts have been identified to be repealed by the State Governments and State Governments have already been requested to take necessary action in this regard. The remaining 167 Acts are under consideration.

**(c):** No Sir.

**(d) and (e ):** Does not arise.

